

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.458/94

Date of Order: 28.4.1994

BETWEEN :

A N D

1. The Superintendent of Post Offices,
Anantapur Division, Anantapur.
2. The Superintendent of Post Offices,
3. The Post Master General, A.P.Southern
Region, Kurnool - 5.
4. The Director General, Department
of Posts, New Delhi. -- Respondents.

Counsel for the Applicant -- Mr. Krishna Devan

Counsel for the Respondents -- Mr. K.Bhaskara Rao

CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

Order of the Division Bench delivered by
Hon'ble Shri A.B.Gorthi, Member (Admn.).

In this application the relief claimed by the applicant is for declaration that she is entitled to Productivity Link Bonus (P.L.Bonus) at the rate applicable to the regular Postal Assistants from 8.9.84 to 2.3.90 and to direct the respondents to pay the same to her.

2. The applicant was selected for appointment as Postal Assistant but was initially offered appointment as Reserve Trained Pool Postal Assistant (RTPPA). She worked in that assignment from 8.9.84 to 2.3.90 after On 3.3.90 she was given regular postal appointment. The applicant claims that she having worked for more than 240 days in each year during the period of 1984 to 1990 she is entitled to P.L. Bonus at the rate as is applicable to regular Postal Assistants.

3. Heard learned counsel for both the parties. Mr. Krishna Devan, learned counsel for the applicant has drawn our attention to a judgement of the Ernakulam Bench of the Tribunal in a similar matter. In that case it was held that RTP Postal Assistants who put in 240 days of service in each year ending 31st March would be entitled to P.L. Bonus. It was further held that the amount of P.L. Bonus would be based on their ^{average} ~~every~~ monthly emoluments ^{accounting} ~~determined~~ terminated by dividing the total emoluments for each year of the application by 12 and subject to other conditions of

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the scheme prescribed from time to time.

4. As the applicant herein is similarly situated as the applicants in the case (OA.171/89) decided by the Ernakulam Bench of the Tribunal we see no reason why the applicant should not be given similar benefit.

5. Consequently we allow this OA at the admission to the applicant the same benefits as granted by the Ernakulam Bench of the Tribunal ⁱⁿ ~~for~~ the afore-stated case. The respondents shall comply with this order within a period of 3 months from the date of communication of this order. No order as to costs.

T.C.R.
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

A.B.GORTHI
Member (Admn.)

Dated: 28th April, 1994

(Dictated in Open Court)

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1854
Deputy Registrar (Judl.)

Copy to:-

1. The Superintendent of Post Offices, Anantapur Division, Anantapur.
2. The Superintendent of Post Offices, Hindupur Division, Hindupur.
3. The Post Master General, A.P.Southern Region, Kurnool-5.
4. The Director General, Department of Posts, New Delhi.
5. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
6. One copy to Sri. K.Bhaskara Rao, addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

O.A. 458794

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(AD)
AND

THE HON'BLE MR. T. C. CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : M(ADMN)

Dated: *28/4/1994*

ORDER/JUDGMENT

M.A./R.A./C.A./NO.

O.A.NO. *458794*

T.A.NO. *(w.p.)*

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

